

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-153(PB)/2017**

**IN THE MATTER OF:**

Tanushri Enterprises  
Vs  
Dhirglobal Industries (P) Ltd.

.... Applicant/Petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Coram:**

**Order delivered on 29.06.2017**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/  
Petitioner

: Shri Pulkit Deora, Advocate

For the Respondent

: Shri Rajiv Dwiwedi, Advocate

**ORDER**

Reply, if any, be filed within 10 days with a copy in advance to the Counsel opposite.

List the matter on 11<sup>th</sup> July, 2017.

sd/-  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

sd/-  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

29.06.2017  
V. Sethi